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O.A. No. 471 of 2008

Order dated: 27.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Mr. P.K.Mohapatra, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

The applicant has already preferred representation to the Respondent No.2 on 05.09.2007, in which he has already raised several points for consideration of the Respondents. His main contention is that his juniors have been considered but his case has not been considered. The Railway Board Circular is also in his favour. He prays that his grievance might be redressed if direction is given to the competent authority to consider and decide the pending representation dated 05.09.2007 (Annexure-A/8) by reasoned and speaking order within a specified period of time.

Having heard parties' counsel, we are satisfied that the grievance of the applicant might be redressed if direction is given to the competent authority to consider and decide the pending representation within three months from the date of receipt of a copy of this order.

While deciding the representation of the applicant, the O.A. be treated as part of representation.

Be it noted that we have not passed any order on the merits of the case.

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With the aforesaid observation, the O.A. is  
disposed of.

Champ  
MEMBER (A)

Jagannath  
MEMBER (J)

